

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

**OA/20/599/2016
Dated:13/03/2019**

BETWEEN:

C. Khalandar,
S/o.C. Adinarayana,
(Ex. Grameen Dak Sevak Branch Postmaster,
Elakuntla B.O.)
Aged about 24 years,
R/o.Elakuntla Village & B.O.
Krishnapuram S.O.

..... Applicant

AND

1. The Union of India rep. by its
Secretary,
Government of India,
Ministry of Communications and I.T.,
Department of Posts –India, Dak Bhavan,
Sansad Marg, New Delhi – 110 001.
2. The Chief Postmaster General,
A.P. Circle, Abids,
Hyderabad – 500 001.
3. The Superintendent of Post Offices,
Hindupur Division,
Hindupur – 515 201.

..... Respondents

Counsel for the Applicant : Mr. M. Venkanna, Advocate

Counsel for the Respondents : Mr. K. Venkateswarlu, Addl. CGSC

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Hon'ble Mrs. Naini Jayaseelan, Admn. Member

ORAL ORDER
{ Hon'ble Mrs. Naini Jayaseelan, Admn. Member}

The applicant has filed the present OA assailing the order of rejection for appointment on compassionate ground in the place of his father while working as GDSBPM, Elakuntla B.O. a/w Krishnapuram SO who died in harness on 23.06.2014. The impugned order dated 15.03.2016, was communicated to the applicant that the CRC had not approved the applicant candidature to the post of GDS Pkr.MC, Rolla SO under compassionate grounds since merit points secured by him for assessment of indigent condition were below threshold level of 36 points.

2. Heard Mr. Venkanna, learned counsel appearing for the applicant and Mrs. Swarna representing Mr. K. Venkateswarlu, learned Standing Counsel for the Respondents.
3. It is the contention of the counsel for the applicant that based on the Certificate of No Earning member Certificate issued by the Tahsildar, Dharmavaram dated 07.01.2015 and Family Member Certificate issued by the Tahsildar, Dharmavaram on 06.01.2015 submitted to the respondents, the applicant is entitled to 10 merit points. Therefore, the applicant would get total 39 merit points. Therefore, it appears that the *prima facie* the applicant is entitled to get six points which will increase total 39 points which is above the threshold level of 36 points as per the scheme of compassionate appointment.

4. Counsel for the respondents did not raise any issue with regard to the

authenticity of certificate issued by the Tahsildar, Dharmavaram on 07.01.2015 and family member certificate issued by the Tahsildar, Dharmavaram on 06.01.2015. The case is therefore remanded back to the respondents to decide the case in accordance with extant rules.

5. In view of the above, the OA is disposed of directing the respondents to examine the case of the applicant afresh in the light of the extant guidelines within a period of three months from the date of receipt of a copy of this order. No order as to costs.

**(NAINI JAYASEELAN)
ADMN. MEMBER**

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